

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the th 20 of June, 2023

S.O ³³⁰ In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Anantnag.

S.No	Name of the Officer S/Shri	Designation
1.	Umer Gulzar(JKAS)	Tehsildar, Anantnag
2.	Shiraz Ahmad Khan	Naib Tehsildar, Anantnag

By Order of the Government of Jammu and Kashmir.

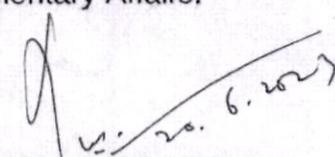
Sd/-
(Achal Sethi)
Secretary to Government

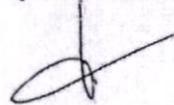
No.Law/Powr/12/2021-10

Dated: -20- 06-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Administrative Secretary, Revenue Department.
- 4) District Magistrate, Anantnag. This is with reference to their letter No. DCA/PA/2023-24/893-96 dated 19-06-2023..
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website.
- 8) Concerned Officer.


(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A



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